

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "D" : DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER

ITA.Nos.2978, 2979 & 2980/Del./2011
Assessment Years 2004-2005, 2005-2006 & 2006-207

The Assistant Director of Income Tax, Circle-2(1), Intl. Taxation New Delhi.	vs.,	M/s. Ravva Oil (Singapore) Pte Ltd., C/o. S.R. Batliboi & Co. Golf View Corporate Tower-B, Sector-42 Sector Road, Gurgaon, Haryana PIN 122 002 PAN AAACR1530M
(Appellant)		(Respondent)

C.O.Nos.304 & 305/Del./2011
Arising out of
ITA.Nos.2979 & 2980/Del./2011
Assessment Years 2005-2006 & 2006-2007

M/s. Ravva Oil (Singapore) Pte Ltd., C/o. S.R. Batliboi & Co. Golf View Corporate Tower-B, Sector-42 Sector Road, Gurgaon, Haryana PIN 122 002 PAN AAACR1530M	vs.,	The Assistant Director of Income Tax, Circle-2(1), New Delhi.
(Cross Objector)		(Respondent)

ITA.Nos.2810, 2811, 2812, 2813 & 2814/Del./2013
Assessment Years 2001-2002, 2002-2003, 2003-2004, 2004-2005 & 2009-2010

M/s. Ravva Oil (Singapore) Pte Ltd., C/o. Marubeni India Pvt. Ltd., 5 th Floor, Berjaya House, Community Centre, New Friends Colony, New Delhi PIN 110 065 PAN AAACR1530M	vs.,	The Assistant Director of Income Tax, Circle-2(1), International Taxation, New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Purushottam Anand, Advocate
For Revenue :	Dr. Shri Prabha Kant, CIT
Date of Hearing :	03.02.2021
Date of Pronouncement :	03.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

This Order shall dispose of all the above appeals of Assessee, Departmental Appeals and Cross Objections filed by the Assessee for the above assessment years.

2. We have heard the Learned Representatives of both the parties through video conferencing.

3. Learned Counsel for the Assessee submitted that assessee has availed the benefit of VIVAD SE VISHWAS SCHEME, 2020 in all the above matters and has made a declaration in prescribed Form No.1 with the Government of India. He has submitted that the Designated Authority has issued the Orders for the above assessment years confirming the settlement of the issues involved in the above cross-appeals. He has submitted that Assessee's appeals as

well as cross objections may be dismissed as withdrawn and Departmental Appeals may be disposed of accordingly.

4. In view of the above, all the appeals of the Assessee along with Cross Objections are dismissed as withdrawn and Departmental Appeals are disposed of accordingly.

5. In the result, all the appeals of the Assessee along with Cross Objections are dismissed as withdrawn and Departmental Appeals are disposed of accordingly.

Order pronounced in the open Court.

Sd/-
(PRASHANT MAHARISHI)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Delhi, Dated 03rd February, 2021

VBP/-
Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'D' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.